

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: 12 AUG 1993

APPLICATION NO(s). 302 / 93.

Applicant(s)

T. V. Slangovan

Respondent(s)

vs

Govt.

1. V Slangovan, Casual Mazdoor, Micro-wave project, DEMWP, Poopa Complex, 1st main Road Seshadripuram, Blone-20.
2. The Hon'ble of Minister, Ministry of Telecommunication, Dept of Telecommunication by its Secretary.
3. The Chief General Manager, Telkom Dept of Telecommunication Bangalore.
4. The Telkom Dist Engineer, Dept of Telecommunication Hassan Dist Hassan.
5. Sri M.R. Achar, Advocate, 1074, 1075 4th cross, Srikrishna Nagar II Phase, BSK-I Stage Bangalore-50.
6. Sri M.S. Padmasayagiah, Senior Counsel for Central Govt, High Court Building Bangalore.

SUBJECT:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore Bench Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY/INTERIM ORDER passed by this Tribunal in the above said application(s) on 28/7/93.

[Signature]
Gm

[Signature]
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS THE 28TH JULY 1993

Present: Hon'ble Mr. Justice P.K. Shyamsundar ... Vice Chairman
Hon'ble Mr. V. Ramakrishnan ... Member (A)

APPLICATION NO.302/93

V. Ilangovan,
S/o S. VEDIYAN,
Aged about 30 years,
Working as Casual Masdoor,
Micro Wave Project,
DEMWP, Roopa Complex,
1st Main Road,
Seshadripuram,
Bangalore-560 020

Applicant

(Shri M.R. Achar ... Advocate)

v.

1. The Union of India,
Ministry of Communication,
Department of Telecommunication,
New Delhi represented by its
Secretary.
2. The Chief General Manager,
for Telecom,
Department of Telecommunication,
Bangalore.
3. The Telecom Dist. Engineer,
Department of Telecommunication,
Hassan District, Hassan.

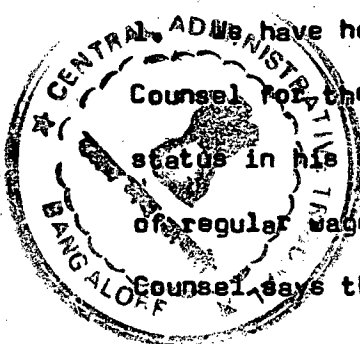
Respondents

(Shri M.S. Padmarajaiah ... Advocate)

This application having come up for admission before
this Tribunal, Hon'ble Vice-Chairman, made the following:

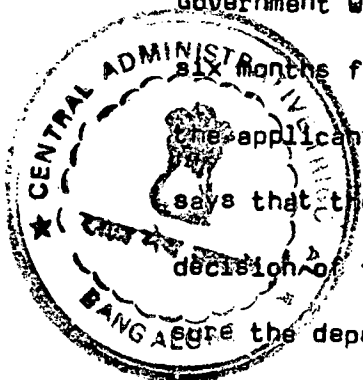
ORDER

ADMs have heard Shri M.R. Achar and the learned Standing
Counsel for the department. The applicant seeks temporary
status in his service as regular masdoor and also payment
of regular wages akin to a regular employee. The Standing
Counsel says that there is a scheme under which this



is regulated and the Government is not free to travel beyond that scheme. Whatever that may be if there is a scheme and that permits regulating the rights of persons like the applicant we direct the Government to consider the case of the applicant for extension of temporary status and also pay wages as in the case of regular employees.

Government will pass appropriate orders thereon within six months from the date of this order. In the meanwhile the applicant will also make a representation. Shri Achar says that the department should take into consideration the decision of the Hon'ble Supreme Court in the matter. We are sure the department is aware of the decision and also such pronouncements of this Tribunal from time to time in similar cases and will certainly take them into consideration.




sd-
MEMBER (A)

sd-
VICE-CHAIRMAN

bsv

TRUE COPY


SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL CLERK
BANGALORE

12/8/93